

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-OCW-45-2020 & LD-VC-OCW-72-2020

IN

Second Appeal No.109 of 2019

Guiljerme Fernandes
alias Gilu Fernandes

... Petitioners

Versus

Mariano Francisco
Xavier Luis & Ors.

... Respondents

Shri J.J. Mulgaonkar, Advocate for the Petitioners.

Shri Sudin Usgaonkar, Senior Advocate with Ms. Tanvi Ghanekar,
Advocate for the Respondents No.1 & 2.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 21st July 2020

P.C. :

According to the learned counsel for the first and second respondent, the rest of the respondents are proforma parties. At any rate, the appellants' counsel draws my attention to the application he has filed for taking out publication as a substituted service of notice to the seventh respondent. In this context, he also informs me that even before the District Court, when the matter was pending, service on seventh respondent was effected only by publication.

2. For the reasons mentioned in the application, this Court allows it and permits the petitioner to take out publication of notice on seventh respondent as indicated in that application.

3. The learned Senior Counsel, appearing for the first and second respondent, seeks time to file reply.

4. Post the matter on 28.07.2020.

DAMA SESHADRI NAIDU, J.

NH